

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 102
IB-722/ND/2021
IA/3020/2024

IN THE MATTER OF:

M/s. UNOX Spa

...PETITIONER

Vs

M/s. Ambro Asia Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 07.06.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For the RP

:CA Piyush Moona, RP. CS
Gaurav Joshi a/w Adv Atul
Bhatia.

For the Respondent/Corporate Debtor :

ORDER

IA/3020/2024

This is an application filed by the Resolution Professional under Section 60 (5) of the IBC, 2016 read with Rule 14 of the IBC seeking certain directions against the Non-Applicants for reversal of transfer of asset of Corporate Debtor, after the declaration of the moratorium.

Heard the Ld. Counsel on behalf of the Resolution Professional. Issue notice to the Respondent/ Non-Applicant for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **07.08.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)